

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:955
ANSWERED ON:04.03.2013
FUNDS FOR CHILD LABOUR THROUGH NGOS
Rajendran Shri C.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether financial assistance is being provided to the Non-Governmental Organisations (NGOs) for eradication of child labour in the country;
- (b) if so, the details thereof;
- (c) the funds released to such NGOs during the last three years and the current year, State-wise;
- (d) the mechanism available for monitoring such system with the Government to ensure that such funds are being utilised for the intended purpose; and
- (e) the details of mechanism available to see that child labourers are not put in wrong hands while rehabilitating them?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b) Ministry of Labour & Employment is implementing National Child Labour Project (NCLP) and Grant-in-Aid (GIA) Schemes for elimination and rehabilitation of Child Labour. Under the NCLP Scheme, about 7000 Child Labour special schools are in operation in 266 districts. For rehabilitation and elimination of Child Labour funds are released to the NCLP Project Society chaired by District Magistrate/ District Collector who in turn allocates the funds to the Child Labour special schools. Wherever the NCLP Scheme is not in operation, GIA Scheme is implemented. Under GIA Scheme, funds are directly released by Central Government to the NGOs to run Child Labour special schools.

(c) The details of funds released under the GIA Scheme to Voluntary Organisation/ NGOs for the last three years and current financial year are annexed.

(d) & (e) For selection of any NGO for this purpose the recommendation from the concerned State Labour Department alongwith the detailed survey report on child labour, financial strength and working experience of the NGO with other Departments or similar field are the essential criterion. Apart from these, for any proposal received from North Easter States, we seek No Objection Certificate (NOC) from Ministry of Home Affairs. The officials from Regional Labour Commissioner (Central) regularly visit the special schools in their jurisdictions in order to monitor operation of the schools and submit their reports. Moreover at the time of release of funds the Utilisation Certificate, Audited Accounts, Quarterly Progress Reports and Annual Progress Reports are scrutinized in this Ministry. The special schools are also inspected by the Nodal Officers appointed by this Ministry from time to time and they submit their reports.